

Government as a Major Litigant

5078. SHRI S. M. LALJAN BASHA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of India is a major litigant in courts;

(b) if so, the number of cases pending in SC/HC in which Government of India/State Governments or any governmental body is party; and

(c) the steps being taken for avoiding and out of court settlement of such litigation by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) Yes, Sir.

(b) No such record of the number of pending cases is maintained centrally.

(c) A meeting of the Chief Ministers and Chief Justices was held in December, 1993 to consider the problem of arrears of cases in courts and to find out ways and means to deal with it as expeditiously as possible. The Chief Ministers and Chief Justices emphasised the disability of disputants taking advantage of alternative dispute resolution which provided procedural flexibility, saved valuable time and money and avoided the stress of a conventional trial. They emphasised the urgent need to strengthen the movement of Lok Adalats throughout the country for resolution of disputes. They also commended the pattern of Conciliation Courts as existing in Himachal Pradesh. They further underlined the need for both the Central Government and the State Governments to set up effective Grievances Cells for resolving

problems before they ended up as disputes in courts and tribunals. These recommendations have been forwarded to all concerned for appropriate follow-up action.

Foreign Funds

5079. SHRIMATI DIL KUMARI BHANDARI: Will the PRIME MINISTER be pleased to state:

(a) whether some undertakings in public as well as in private sector have been permitted to raise funds from foreign market to strengthen their financial position;

(b) if so, the names of such undertakings, sector-wise, and the amount collected by each of them; and

(c) its likely impact on the profitability of these public sector undertakings as a whole?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c). The information is being collected and would be laid on the Table of the House.

[Translation]

Grants to State Khadi Boards

5080. SHRI RAM NIHOR RAI: Will the PRIME MINISTER be pleased to state:

(a) the amount of grants proposed to be sanctioned to various Khadi Gramodyog Boards for the year 1994-95, State-wise;

(b) whether the Khadi and Village Industries Commission has formulated any scheme for women to set up industries; and

(c) if so, the details thereof including the names of industries and the amount proposed to be provided for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) Khadi and Village Industries Commission (KVIC) has informed that the following amounts have been provisionally sanctioned to different State/Unions Territory KVI Boards for the year 1994-95:—

S. State/ No. Union Territory	<i>Grant (Rs. in lakhs)</i>	
	Khadi	V.I.
1. Andhra Pradesh	-	26.89
2. Arunachal Pradesh	-	7.87
3. Assam	9.46	6.67
4. Bihar	1.56	20.95
5. Goa	-	0.68
6. Gujarat	14.35	36.59
7. Haryana	-	5.99
8. Himachal Pradesh	-	9.57
9. J. & K.	-	3.08
10. Karnataka	1.11	11.08
11. Kerala	1.10	20.40
12. Madhya Pradesh	1.59	14.02
13. Maharashtra	1.54	56.72
14. Manipur	2.96	33.18
15. Meghalaya	-	8.34
16. Mizoram	0.95	52.44
17. Nagaland	0.46	27.21
18. Orissa	-	51.86
19. Punjab	-	4.73
20. Rajasthan	5.47	7.58

S. State/ No. Union Territory	Grant (Rs. in lakhs)	
	Khadi	V.I.
21. Sikkim	4.06	22.00
22. Tamil Nadu	4.74	35.95
23. Tripura	3.74	11.66
24. Uttar Pradesh	-	63.12
25. West Bengal	12.94	53.87
26. A. & N.	2.90	18.32
27. Chandigarh	-	-
28. Dadra and Nagar Haveli	-	-
29. Delhi	-	0.06
30. Daman & Diu	-	-
31. Lakhsdweep	-	10.97
32. Pondicherry	-	0.80

(b) and (c). No, Sir. However, it may be pertinent to point out here that the share of women in the total employment generated in KVI Sector is 46%. The women participation is more in Khadi and such Village Industries as Processing of cereals and pulses, grinding of masalas, papad making, collection of non-edible oilseeds, collections of gums and resins, collection of plants for medicinal purposes, fibre, fruits and vegetable processing and preservation, bamboo and cane work, agarbattis and matches etc. After the amendment of KVIC Act in 1987, more avenues for women participation have been opened up because of industries that are suitable for women.

Rehabilitation Policy

5081. SHRI SATYA DEO SINGH:
Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to formulate a Rehabilitation Policy to provide a permanent solution to the difficulties to the displaced families as a result of big schemes;

(b) if so, the details thereof; and

(c) if not, the action proposed to be taken by the Government for an early solution of the problem?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAMESHWAR THAKUR):(a) Yes, Sir.

(b) The policy is still in formulation stage.